

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:2498

ANSWERED ON:28.03.2012

APPROVAL FOR SETTING UP OF NPP

Choudhary Shri Bhudeo;Ray Shri Rudramadhab ;Singh Shri Bhola;Venugopal Shri P.

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) whether approval from the State Governments and the interest of people of the area is taken into consideration before setting up of atomic power plants in the country;
- (b) if so, the details thereof and the details of safety measures taken before setting up of various atomic plants in general and Kudankulam and Jaitapur in particular;
- (c) if not, the reasons therefor;
- (d) whether the Government proposes to provide alternative site for the next generation of various nuclear power plants including Kudankulam in view of local protest and if so, the details thereof; and
- (e) the details of the sector to which electricity is likely to be supplied from the Kudankulam nuclear power plant and the criteria for the same?

Answer

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY) :

(a) & (b) Yes Sir. The sites offered by state governments for setting up nuclear power plants are evaluated by the Site Selection Committee (SSC) of the Government in accordance to the criteria laid down in Atomic Energy Regulatory Board (AERB) code of siting. The Government accords 'in principle' approval of the sites found suitable and recommended by the SSC. At each stage for setting up of a nuclear power plant, interests of the people of the area are taken into consideration. Statutory clearances from state and central authorities are taken before commencement of work of a nuclear power plant. The review during these statutory clearances essentially ensures that necessary safety measures are in place.

The site at Kudankulam was jointly identified by the Tamil Nadu state government and the Site Selection Committee of the Government. Based on detailed evaluation of the site by the Site Selection Committee and meeting of the laid down criteria, the site was accorded approval by the Government. All statutory clearances from the state and central government agencies have been obtained.

The site at Jaitapur was offered by the Maharashtra state government and evaluated and recommended by SSC. Based on this, the Government has accorded approval to the site to locate nuclear power plant. Subsequently, environmental clearance, and Coastal Regulation Zone clearance by MoEF have been obtained in line with the laid down procedures.

(c) & (d) Do not arise in view of reply to (a) & (b) above.

(e) The electricity generated from Kudankulam nuclear power plant will be allocated to the beneficiary states and Union Territories in the Southern Electricity region by the Ministry of Power. The power from the plant will be fed into the southern grid, from where the State Electricity Boards/distribution companies of the beneficiary states will supply it to various sectors/customers.